

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/7741/2020**

This the 21<sup>st</sup> day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Farida Jabeen, age 41 years, D/o Mohammad Maqbool Wani, R/o Barzulla, Srinagar.

....Applicant

(Advocate:- Mr. M A Qayoom-Not Present)

Versus

1. Sher-i-Kashmir Institute of Medical Sciences, Soura, Srinagar through Chairman, Governing Body SKIMS, Soura, Srinagar and 2 ors.

.....Respondents.

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

This TA (TA No.7741/2020) arises out of SWP No.1335/2009, wherein relief is claimed against Sher-i-Kashmir Institute of Medical Sciences. This Tribunal does not have jurisdiction in respect of the employees of Sher-i-Kashmir Institute of Medical Sciences. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Manish/Shashi/Arun*